

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

10

O.A. 152/2004

New Delhi this the 11th day of November, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman.

Hon'ble Mr. S.K. Naik, Member (A)

Sita Ram Shastri,
Son of late Nanhe Lal,
R/o J-1/112, DDA Flats,
Kalkaji, New Delhi-110019.

.... Applicant.

(By Advocate: Shri G.B. Tulsiani)

Versus

1. The Chief Secretary,
Govt. of National Capital Territory of Delhi,
Delhi Sachivalaya, New Delhi-110092.
2. The Director of Education,
Directorate of Education,
Govt. of National Capital Territory of Delhi,
Delhi Sachivalaya, New Delhi-110001
3. The Secretary (Education),
Govt. of National Capital Territory of Delhi,
Old Sectt, Delhi-110002. Respondents.

(By Advocate: Shri George Paracken)

ORDER (ORAL)

By Mr. Justice V.S. Aggarwal:

Learned counsel for the applicant states that without prejudice to his rights to challenge the order, if any passed, pertaining to the promotion of the applicant, he does not press the present original application. Allowed, as prayed.

Subject to aforesaid, dismissed as withdrawn. We make it clear that we are not expressing anything pertaining to the rights of the applicant to be considered for promotion.


(S.K. Naik)
Member (A)

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(V.S. Aggarwal)
Chairman